## Deaths due to road accidents

906. SHRI K.R. ARJUNAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- whether the road agencies would be booked for deaths caused by potholes;
- (b) whether Government has accepted the proposal for treating drunken driving cases, resulting in deaths, as culpable homicide not amounting to murder under the Indian Penal Code which attracts a 10-years jail term or life imprisonment; and
- (c) whether at present drunk drivers, causing deaths, are booked under section 304A of IPC, attracting two years jail term or fine or both?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) In the Motor Vehicle (Amendment) Bill 2017, a new section 198A has been proposed to be inserted which inter-alia envisage that where failure on the part of the designated authority, contractor, consultant or concessionaire responsible to comply with standards for road designs, construction and maintenance, results in death or disability, such authority or contractor or concessionaire shall be punishable with a fine.

- As per the recommendation of the Standing Committee on Transport, Tourism and Culture in the 243rd Report, the issue has been referred to Ministry of Home Affairs.
- The applicability of the section for an offence committed under the relevant provisions is considered by the competent police officer as per applicable law.

## Road construction using plastic wastes

†907. SHRI MOTILAL VORA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- whether Government had decided to use plastic wastes for road construction;
- (b) if so, the length of roads, in kilometres, constructed from plastic wastes, so far, and the quality of such roads; and
- (c) the target of road construction, in kilometres, from plastic wastes during 2017-18?

<sup>†</sup>Original notice of the question was received in Hindi.